

Ophthalmic Glass is 1200 M.T. per year and that of Optical Glass is 300 M.T. per year.

(b) to (d) M/S. Bharat Ophthalmic Glass Ltd. is the only unit manufacturing these items. Their average production is about 65 M.T. per year. The total cost of import of Ophthalmic and Optical glass in the country is over Rs. 20 crores, the volume being 1435 M.T. per year.

(e) M/S. Bharat Ophthalmic Glass Ltd., have informed that they have plans to set up a plant of 1000 M.T. per year capacity based on continuous process technology which will meet the country's requirements of all kinds of Ophthalmic Glasses including Optical Glass and this would save about Rs. 20 crores in foreign exchange.

Payment of Compensation to Bhopal Gas Victims

22. PROF. MALINI BHATTACHARYA: Will be PRIME MINISTER be pleased to state:

(a) the details of modalities for paying compensation to the Bhopal gas victims:

(b) whether any measures have been taken by the Union Government to enable the victims to get their compensation without undue trouble;

(c) whether the Union Government have investigated the complaints that the money from the relief funds for the gas victims is being diverted for purposes such as beautification of the city; and

(d) if so, the findings thereof and the remedial steps taken in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS: (DR. CHINTA MOHAN): (a) and (b) The procedure for adjudication and disburse-

ment of compensation is set-out in the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 and the scheme framed thereunder, according to which there shall be a welfare Commissioner with appropriate assistance who will undertake the processing of individual cases. The welfare Commissioner is already in position and the adjudicative process will commence by the 3rd February, 1992, the date fixed by the Supreme Court for commencement of the process.

(c) and (d) The beautification of Bhopal has not been included in the approved Action Plan. The Government of Madhya Pradesh have informed that no expenditure has been incurred on this account. Programmes for providing primary facilities in slum areas are being undertaken under the environmental improvement scheme.

Allocation of Funds Under J.R.Y. Programme

23. PROF. UMMAREDDY VENKATESWARLU: Will the PRIME MINISTER be pleased to state:

(a) whether the funds are allotted directly to local bodies of the States by the Union Government under JRY Programme;

(b) whether this scheme has yielded the desired results;

(c) if so the details thereof; and

(d) the details of the cases State-wise where funds were misused or misappropriated by the local bodies?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) allocation of funds to the district Rural Development agencies/ZPs are made by the Government of India but routed through the state Governments.

(b) and (c) The performance under the Yojana is monitored in terms of mandays of employment generated. From the target of employment generation fixed and achieved, it can be stated that it has yielded the desired

result. The details of the target of employment generation fixed and achieved under the Yojana during the last two years is as under:

<i>year</i>	<i>Employment generation</i>		<i>percentage Achievement</i>
	<i>Target</i>	<i>Achievement</i>	
1989-90	8757.25	8643.87	98.71
1990-91	9291.04	8736.58	94.03

(d) Whenever complaints are received by the Government of India regarding misuse of JRY funds provided to Gram Panchayats, they are referred to the concerned State Governments for appropriate remedial action. Details of action taken by the States in respect of such complaints are not being monitored.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b) The information is being collected and it will be laid on the Table of the House.

Commission Agents In I.D.P.L

24. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) the time since when Indian Drugs and Pharmaceuticals Ltd. management started appointing commission agents for Government and Semi-Government hospital business and the amount of commission paid since the appointment of the said agents till March, 1991, year-wise; and

(b) since the appointment of commission agents, what are the sales position as compared to previous years when commission agents were not appointed, i.e. 1988-89, 1989-90 and 1990-91 viz-a-vis 1985-86, 1986-87 and 1987-88?

Implementation of Flood Prone Area Programme

25. DR. KARTIKESWAR PATRA:
SHRI ANADI CHARAN DAS:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to launch a Flood Prone Area Programme on the lines of DPAP for harmonious development of land in the flood prone and backward States like Orissa; and

(b) if so, the details thereof, and if not, the reasons therefore

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI. G. VENKAT SWAMY): (a) No, Sir.

(b) It is not considered necessary to launch a separate scheme for the flood prone areas on the lines of DPAP.